

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/724(MB)2023

IN THE MATTER OF

Indian Bank

... Petitioner

Vs

Ashvi Developers Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nishit Dhruva (PH)

For the Respondent: Adv. Delnavaz Patel (PH)

ORDER

Ld. Counsel for the Petitioner submits that in terms of the permission having been granted vide order dated 22.04.2024, they have moved requisite IA on 08.05.2024, the same is not listed for consideration, Thus, the Counsel prays for a short adjournment. Ms. Kalpana Puruhit is present in person in Court. In view of the request made, adjourned to **21.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/